

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI

(IB)-271(ND)/2018

In the matter of:

M/s. Synergy Property Development
Services Pvt. Ltd.

....Applicant

Vs.

Pride Hotel Ltd.

....Respondent

Under Section: 9 of IBC, 2016.

Order delivered on 31.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Presents:-

For the Applicant : Ms. Garima Jain with Mr. Balaji
Srinivasan, Advs.

For the Respondent : Mr. Dhruv Gandhi, Adv.

ORDER

None appeared for corporate debtor. An application being CA No. 20/2018 is filed by the applicant for the production of additional document which are required to be taken on record, which are vital for appropriate adjudication of the claim. Let the notice of this application be served on the corporate debtor and let the reply be filed by the corporate debtor within 10 days, if they desired. Let the application be listed on supplementary board for hearing on 12.09.2018.

The learned counsel for the corporate debtor appeared in second session and stated that advance copy of the notice of the application CA 50/2018, C-IV is received and not raising any objection to the admission of the said additional documents. The learned counsel for the corporate debtor further states that they shall file reply to the said additional document within 10 days, with the copy in advance to the other side with the next date of hearing. For further consideration on 12.09.2018.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

